

**Mr. Speaker:** I do not propose to call any other Member. This should suffice.

As regards the hon. lady Member who has been standing, as her name is not on the list, if I allow her to ask a question, it would place me in an awkward position.

**Shri P. C. Borooah (Sibsagar):** My name is there.

**Shri Kapur Singh (Ludhiana):** We request that the hon. lady Member may ask a question.

**Mr. Speaker:** If the whole House wants it, I have to agree.

**Several hon. Members:** Yes.

**Shrimati Maimoona Sultan:** In the context of the situation which the Minister has pointed out, does he consider instituting a judicial inquiry so that the facts placed before the House are impartial, correct and without any bias?

**Shri M. C. Chagla:** As far as I know, a magisterial inquiry has been instituted by the UP Government. I would like to await its report and see what it is.

12.43 hrs.

#### LEAVE OF ABSENCE

**Mr. Speaker:** The Committee on Absence of Members from the Sittings of the House in their Thirteenth Report have recommended that leave of absence be granted to the following members for the periods indicated against each:

- (1) Dr. Saradish Roy.—17th April to 11th May, 1965 (Eleventh Session).
- (2) Shri R. Umanath.—17th April to 11th May, 1965 (Eleventh Session).

(3) Shri Laxmi Dass.—17th April to 11th May, 1965 (Eleventh Session).

(4) Shri Paresh Nath Kayal.—18th April to 11th May, 1965 (Eleventh Session).

(5) Shri A. K. Gopalan.—17th April to 11th May, 1965 (Eleventh Session).

(6) Shri Madala Narayana Swamy.—17th April to 11th May, 1965 (Eleventh Session).

(7) Shri C. H. Mohammad Koya.—17th February to 8th April, 1965 (Eleventh Session).

(8) Shri Kolla Venkaiah.—17th February to 16th April, 1965 (Eleventh Session).

(9) Shri Dasaratha Deb.—27th March to 11th May, 1965 (Eleventh Session).

(10) Shri Kashi Ram Gupta.—16th April to 30th April, 1965 (Eleventh Session).

(11) Shri N. R. Ghosh.—22nd February to 9th April, 1965 (Eleventh Session).

(12) Shrimati Savitri Nigam.—19th April to 7th May, 1965 (Eleventh Session).

(13) Shri Biren Dutta.—4th to 31st March, 1965 (Eleventh Session).

**Shri Hari Vishnu Kamath (Hoshangabad):** On the last occasion also, I had raised this issue. When leave is sought to be granted on account of long or serious illness, the House is naturally concerned. I find again in this list the same Members, Shri Paresh Nath Kayal, Shri Kashi Ram Gupta and Shri N. R. Ghosh. They were granted leave on account of illness last time also for 59 days, I believe. Again they have asked for leave on the same ground—illness.

We are naturally concerned with the health of our Members, our colleagues. The House should be assured that they are under competent, if not the best, medical treatment. Can the Chairman assure us on that score?

**Shri Khadilkar (Khed):** On the last occasion when the hon. Member raised this issue, I had assured him that the Committee would see that if there was any serious illness. . .

**Shri Hari Vishnu Kamath:** This is for the second time.

**Shri Khadilkar:** . . . it might be pointed out in the Report itself.

So far as Shri Kayal is concerned, we have had a letter from him. He is suffering from peptic ulcer. He himself has written that it is not serious. Shri Kashi Ram Gupta is in plaster for some fracture.

**Shri Hari Vishnu Kamath:** Is it serious?

**Shri Khadilkar:** No. He need not worry about that.

**Shri Hari Vishnu Kamath:** About Shri N. R. Ghosh?

**Shri Joachim Alva (Kanara):** There are some Members who are in detention. I would like to know whether their salaries are being remitted to them. If Sheikh Abdullah could get a substantial cheque when he was in detention for anti-national activities, I do not know how MPs should not get their salaries while in detention.

**Mr. Speaker:** That is a different thing. I cannot decide it in this manner.

I take it that the House agrees with the recommendations of the Committee.

**Some hon. Members:** Yes.

**Shri Hari Vishnu Kamath:** After the assurance of the Chairman, yes.

**Mr. Speaker:** The Members will be informed accordingly.

12.46 hrs.

### STATEMENT ON SUPPLY OF FOOTWEAR TO MINERS

**The Minister of Labour and Employment (Shri D. Sanjivayya):** On April 19. . .

**Mr. Speaker:** I take it that the statement is about the purchase of footwear for miners, and it is about 6-7 pages.

**Shri D. Sanjivayya:** Yes.

**Mr. Speaker:** There is already a half-hour discussion fixed for some day.

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** 7th.

**Shri Hari Vishnu Kamath (Hoshangabad):** What is the subject?

**Mr. Speaker:** It is about supply of footwear to miners. If the statement is read out and questions are allowed just now, there would be no use having any other discussion. If Members want that discussion, we can have even more than half an hour then. In that case, the statement might be laid on the Table and they might study it.

श्री किशन पटनायक (सम्बलपुर) : मुझे इस सम्बन्ध में प्राप से एक चीज अर्ज करनी है । अगर इस स्टेटमेंट के साथ हबी इंडस्ट्रीज के साथ जो एप्रोमेंट हुआ था नन्दा साहब के वक्त में उस एप्रोमेंट की कापी नहीं है तो उस एप्रोमेंट की कापी भी टेबल पर ले कर दें ।

अध्यक्ष महोदय : प्रापने कह दिया । वह देख लेंगे । अगर रख सकते हैं तो रख देंगे ।